GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 3752

TO BE ANSWERED ON MARCH 23, 2023

PURCHASE OF DDA FLATS

NO. 3752. SHRI RAVNEET SINGH BITTU:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Delhi Development Authority (DDA) has recently relaxed certain guidelines relating to purchase of DDA flats;
- (b) if so, the details thereof;
- (c) the total inventory with DDA related to unsold and vacant flats at present along with the reasons therefor;
- (d) whether the Government is taking any measures to enable optimal utilization of DDA flats by the prospective owners; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

(a) & (b): Yes, Sir. Delhi Development Authority (DDA) (Management and Disposal of Housing Estates) Regulations, 1968 has been amended and published vide Gazette Notification S.O. 753(E) dated 17.02.2023 (https://egazette.nic.in/WriteReadData/2023/243701.pdf).

(c): The total inventory of vacant/ unsold flats is 40,600, out of which, inventory of 23,955 newly constructed flats have been added in the year 2022-23. The remaining 16,045 flats were offered under the earlier Housing Scheme/s but remained unsold.

The bulk of the vacant/unsold inventory of flats is located in Narela sub-city, which is in the process of development. The inadequate response of the public for the DDA Flats is because of the factors such as long distance of the area from main center of the city, inadequate frequency of Public Road Transport System, availability of similar flats in satellite towns like Noida, Gurgaon, Ghaziabad.

(d) & (e): DDA Flats are designed and constructed as per the prevalent Development Control Norms (DCN) of the Master Plan of Delhi (MPD) and building Bye-laws.
